

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

Parveen Verma

... Plaintiff

VERSUS

- 1. Rahul Verma**
- 2. Harpreet Verma**

... Defendants

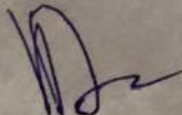
THROUGH WEBEX VIDEO CONFERENCING

29.05.2020 (11.30 a.m. to 11.45 a.m.)

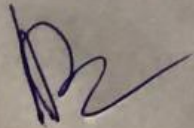
Pr: Sh.Shekhar Nanavaty, Ld.counsel for plaintiff.
(M.No. of Id.counsel Sh.Shekhar Nanavaty:
8851287157).

(Email ID of Id.counsel Sh.Shekhar
Nanavaty:shekharnanavaty@gmail.com).

Defendants absent despite service.



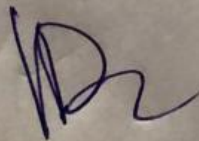
1. Plaintiff has filed on record the compliance report regarding service of defendants through email as well as through whatsapp. Same has been perused. However, despite service by email and whatsapp, both defendants have chosen not to appear today.
2. However, in the interest of justice, having regard to covid-19 situation, defendants are being given one more opportunity to appear by the next date of hearing and file their written statement.
3. Today, Ld.counsel for plaintiff has pressed his interim injunction application filed under Order XXXIX Rule 1 and 2 CPC for grant of exparte stay.
4. Heard. Plaint and documents perused.
5. It is the case of the plaintiff that she is the owner of the property bearing House no. WZ-279, 1st Floor, Gali No.16, Shiv Nagar, Delhi-110010 (**hereinafter referred to as suit property**) by virtue of registered sale deed dated 15.06.2018 and defendants no.1 and 2 being his son and



daughter in law are residing in the suit property as licensee.

6. It is further averred in the suit that some matrimonial disputes have cropped up between defendants no.1 and 2 and even defendant no.2 has now started physically assaulting plaintiff and has threatened to create third party interest in the suit property. Accordingly, it was prayed in the interim injunction application to restrain the defendants from creating any third party interest in the suit property during the pendency of the suit.

7. Since defendants have chosen not to appear today, therefore, all the averments made in the interim injunction application are deemed to have been admitted by defendants. Hence, the **application filed is allowed and exparte injunction order is passed thereby restraining defendants from creating any third party interest in the suit property i.e. House No. WZ-279, 1st Floor, Gali No.16, Shiv Nagar, Delhi-110010 till the pendency of this suit.**



8. Compliance of Order XXXIX Rule 3 CPC be made by plaintiff failing which ex parte order will be deemed to have been vacated.
9. Now, **put up on 15.06.2020 for filing of written statement by defendants.**
10. A copy of order be sent to the Id.counsel for plaintiff by **the Filing Section, West, THC, Delhi through email.**


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
29.05.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

Sh.Rajat Saini

... Plaintiff

- 1. Ms.Mamta Sharma**
- 2. Mr.Suresh Sharma**
- 3. NDMC**

... Defendants

THROUGH WEBEX VIDEO CONFERENCING

29.05.2020 (12 noon to 12.15 p.m.)

Fresh suit for permanent and mandatory injunction has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through mail.



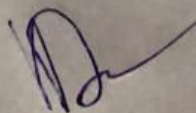
Alongwith the suit, plaintiff has filed an application under order XXXIX Rule 1 and 2 CPC seeking exparte ad interim injunction.

Pr: Sh.Hitesh Mehra, Ld.counsel for plaintiff.

(M.No. of Id.counsel Sh.Hitesh Mehra:
8447784898)

(Email ID of Id.counsel Sh.Hitesh Mehra:
legalsolutionwork.hm739@gmail.com).

1. I have carefully perused the plaint and documents.
2. Para 13 of the plaint pertains to valuation of suit and payment of court fees. However, plaintiff has neither valued the suit nor he has paid the appropriate court fees and the averment regarding valuation and court fees has been left in blank.
3. Ld.counsel for plaintiff has stated that due to lock down period, the court fees was not filed and, therefore, he has not valued the suit and paid the



appropriate court fees, accordingly.

4. Ld.counsel for plaintiff has undertaken to value the same and file the appropriate court fees as and when lock down is lifted.

5. Heard on the prayer of plaintiff for exparte injunction.

6.From the averments made in the suit and the documents filed alongwith it, no case is made out for grant of exparte injunction.

7. Now, issue summons of suit and notice of various applications to the defendants by plaintiff through all electronic modes i.e. email, whatsapp, sms etc. for 30.05.2020.

8. Plaintiff is directed to file an affidavit of service upon defendants and the manner in which defendants have been served before the Judicial Branch, THC, West, Delhi through email before the

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next date of hearing.

**8. A copy of order be sent to the Id.counsel for plaintiff
by the Filing Section, West, THC, Delhi through email.**



**(Vikas Dhull)
ADJ-01,WEST
THC, DELHI
(Duty Officer)
29.05.2020**